

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 36**

**C.P. (IB)/357(MB)2023**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **26.10.2023**

NAME OF THE PARTIES:    **SBM BANK (INDIA) LIMITED V/S MR.**  
**HEMCHANDRA R. GAWADE**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**C.P. (IB)/357(MB)2023**

- 1) Ms. Ruchita Jain, Ld. Counsel for the Petitioner and Advocate Mehta, Ld. Counsel for the Respondent, Personal Guarantor are present.
- 2) Resolution Professional has filed and placed on record their Report. It is further claimed that the Report has been served on the Respondent.
- 3) Respondent is directed to file and place on record Affidavit in Reply well before the adjourned date by duly serving a copy to the other side well in advance.
- 4) Stand over to 08.12.2023, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Vedant Kedare